

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Miscellaneous Application No.70467 of 2019

(On behalf of the Appellant)

In

Excise Appeal No.71056 of 2018

(Arising out of Order-in-Appeal No.NOI-EXCUS-002-APPL-1962 to 1963-17-18 dated 27/03/2018 passed by Commissioner (Appeals), Customs & Central Tax, Noida)

Commissioner of Central Tax, GST & Central Excise,

Gautam Buddh Nagar-201306

.....Appellant

VERSUS

M/s Ahuja Concrete

.....Respondent

(Khasra No. 435, Village Makora,
Near ETA-II, Greater Noida-201308)

APPEARANCE:

Shri Anupam Kumar Tiwari, Authorized Representative for Appellant
Absent for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

MISCEALLENIOUS ORDER NO. 70011 / 2020

FINAL ORDER NO.70033 / 2020

DATE OF HEARING: 27 November, 2019
DATE OF DECISION: 27 November, 2019

ARCHANA WADHWA

Revenue has filed the present application to withdraw the appeal filed by them as the same is covered under litigation policy. In view of the above,

we allow the miscellaneous application and dismiss the appeal under litigation policy.

(Dictated and Pronounced in open Court)

SD/-
(Archana Wadhwa)
Member (Judicial)

SD/-
(Anil G. Shakkarwar)
Member (Technical)

Nihal